

Shri Alagesan: It has been implemented and the pay sheets for arrears of pay as from 1st July 1947 are being prepared. This work is being expedited.

Shri Frank Anthony: My question is not answered. I wanted to know exactly from when these revised scales were applied to primary schools in the Southern Railway.

Shri Alagesan: This was applied from 1st July 1947. The order was issued on 5th February 1952. Back pay and arrears are being worked out. They will be getting them very shortly.

Shri Frank Anthony: May I know whether the revised scales were introduced for non-primary schools in other Railways, such as Central Railway?

Shri Alagesan: I do not have the information at present.

Dr. Ram Subbag Srinath: May I know whether the revised scales of pay are applicable to other schools, which are non-Anglo-Indian?

Mr. Deputy-Speaker: This question refers to Anglo-Indian schools.

Shri Alagesan: I may inform the House that there is no difference in the scales of pay.

Shrimati A. Kale: What is the pay of these Anglo-Indian teachers and how does it compare with non-Anglo-Indian teachers?

Shri Alagesan: I have answered the question; there is no difference in the scales of pay.

Shri Barrow: May I know if the hon. Minister is aware that several teachers appointed in the Southern Railway schools, previous to 1941, will be receiving smaller salaries than other teachers who have the same qualifications, are of equal status, but have less experience?

Shri Alagesan: That is one of the reasons why there is some delay with regard to middle school teachers. All these anomalies will be avoided.

Shri Frank Anthony: Is the Government aware of the fact that revised up-graded scales were introduced for non-Anglo-Indian Railway schools in about 1947?

Mr. Deputy-Speaker: The hon. Member is giving information.

Shrimati Benu Chakravartty: May I know why this difference between Anglo-Indian and non-Anglo-Indian schools? Is there any difference in the facilities?

Shri Alagesan: No.

Shri Sarangadhar Das: May I know if non-Anglo-Indian children are allowed in these Anglo-Indian schools?

Shri Alagesan: I think they can also study. I am not quite definite on the matter. I shall give the information to the hon. Member.

Shri Frank Anthony: Is it not a fact that under the Constitution at least 40 per cent. of non-Anglo-Indians must be admitted to these schools?

Mr. Deputy-Speaker: Are we entering into a discussion now? Is there any trouble? I want to know.

Shri Frank Anthony: I am stating this because.....

Mr. Deputy-Speaker: No, no. Hon. Members will go to the lobby and discuss the matter. Mr. Sreekantam Nair.

Shri Frank Anthony: I only wanted.....

Mr. Deputy-Speaker: That is wrong. One hon. Member makes a suggestion. That has been answered. If the suggestion is improper, I would have disallowed that. At the same time, if the hon. Member goes on carrying a debate with respect to that matter, let other platforms be chosen for that purpose.

Shri Frank Anthony: I wanted to make this statement that the questions were based on lack of information which may create a misapprehension.....

Mr. Deputy-Speaker: The hon. Member need not go on giving information. Then I will have to look to him and not to the Minister.

Shri N. Sreekantam Nair: May I know why five years were allowed to elapse so that Government have to pay for five years now with retrospective effect?

Mr. Deputy-Speaker: They are not paying interest. Next question.

Shri N. Sreekantam Nair: But, five years have elapsed.

DEBARRING OF GOVERNMENT DOCTORS FROM PRIVATE PRACTICE

*922. **Dr. Rama Rao:** (a) Will the Minister of Health be pleased to state whether the Government of India have accepted the recommendation of the Health Ministers' Conference held in 1948, regarding debarring of Government doctors from private practice?

(b) If so, what are the reasons for the said decision?

(c) How many doctors are there in India to every lakh of the population?

(d) How many registered Government doctors are there in the country?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) The Government of India agree in principle with the recommendation of the Health Ministers' Conference.

(b) A copy of the Resolution of the Conference which indicates the reasons for the recommendation is placed on the Table of the House. [See Appendix V, annexure No. 55].

(c) About 17.

(d) The information is being collected from the State Governments and will be placed on the Table of the House in due course.

Dr. Rama Rao: May I know what steps Government have taken to put those recommendations into effect?

Shrimati Chandrasekhar: The Central Government have accepted in principle the above-mentioned recommendation of the conference and in pursuance of that decision, they have banned private practice by Government medical officers in the Delhi State in four important hospitals—they are the Irwin, Willingdon, Sadarjung and Hindu Rao—except that the staff surgeons in the above-mentioned hospitals, have been authorised to give medical attendance to families of Central Government servants.

Dr. Rama Rao: May I know what steps Government have taken to induce the States to fall in line with this policy?

Shrimati Chandrasekhar: The State Governments have been asked to enforce this and it is under consideration. Some States have accepted; some are making arrangements.

Dr. Rama Rao: May I know which States have fallen in line with this policy?

Shrimati Chandrasekhar: Bihar and some other States. If the hon. Member wants more particulars, I can place the information on the Table of the House.

Shrimati A. Kale: May I know what is the scale of pay of these doctors?

Shrimati Chandrasekhar: It varies from State to State.

Shrimati A. Kale: What is the initial pay, if I may ask?

Shrimati Chandrasekhar: I have not got that information. I can supply it to the hon. Member.

Shri V. P. Nayar: May I know whether it is not a fact that Doctors in Government service charge Rs. 18 for consultation in their own dispensaries and Rs. 32 for a visit?

Shrimati Chandrasekhar: I have no idea.

Mr. Deputy-Speaker: How does it arise?

Shri Namdhari: Will the hon. Minister for Health make the Doctors in Government service realise their responsibility to the public and make them discharge their duty in a responsible manner? As far as my personal experience goes, as a result of the most careless behaviour of the doctors.....

Mr. Deputy-Speaker: Order, please.

Shri Namdhari: ...my son died of haemorrhage. This is a very serious question. The hon. Minister has got to reply this question.

Mr. Deputy-Speaker: Order, order. The hon. Member will kindly resume his seat. The hon. Member cannot make a speech. He must reserve all that for the debate during the Budget session on the Health Ministry. Questions must be as short and brief as possible. They ought not to be argumentative; they ought not to suggest anything, and they ought not to lead to debate. These are matters which have to be considered in putting a question. The hon. Member ought not to go on reading as if it were a "Mantra", and not even looking at me.

Shri Namdhari: When the negligence of the doctor resulted in the death of my own son, what about the public?

Mr. Deputy-Speaker: The hon. Member's question is so long that by the time we reach the end, we forget the beginning.

Shrimati Tarkebhari Sinha: Is it a fact that the Indian Medical Association was consulted on this point and that they expressed the view that this proposal is at present not acceptable because of the difficulty that the Government is not.....

Hon. Members: It is a long question!

Mr. Deputy-Speaker: I am afraid the hon. Member is copying a bad precedent.

Shrimati Tarkebhari Sinha: I am not. I want to ask.....

Mr. Deputy-Speaker: I will put that question then.

Shrimati Tarkeahwari Sinha: May I know whether the Indian Medical Association has expressed the view that without increasing the pay of the doctors, it will become very impracticable to debar private practice, and if the Government has received...

Mr. Deputy-Speaker: What is the question? The hon. Member ought not to give information.

Shrimati Tarkeahwari Sinha: I want to know what the Government is trying to do in regard to that.

Mr. Deputy-Speaker: Is the Government trying to implement the recommendation or the advice of the Central Advisory Board of Medical Education?

Shrimati Chandrasekhar: The hon. Member's question was, as I understood it formerly, that the doctors who are not allowed to practice should be given some monetary help. That is also being implemented in all the States and even in the Centre, where the doctors are not allowed private practice. The medical officers have been permitted to get an allowance of 25 per cent. of their pay as compensation for loss of private practice.

HOSPITALS AND MEDICAL INSTITUTIONS (AID)

*983. **Dr. Rama Rao:** (a) Will the Minister of Health be pleased to state how many States have requested the Centre for financial aid to specified hospitals and medical institutions during the current year?

(b) How many of them are being aided and to what extent?

(c) Have the Government of India received any special requests from the Punjab Government for the above purpose and how far have they been met?

The Deputy Minister of Health (Shrimati Chandrasekhar): (a) and (b). A statement giving the information is laid on the Table of the House. [See Appendix V, annexure No. 56]

(c) Yes. The matter is under examination in the Ministry of Rehabilitation.

Dr. Rama Rao: May I know whether the Punjab Government asked for any help for the Amritsar Medical College?

Shrimati Chandrasekhar: Yes, that is one of the requests.

Dr. Rama Rao: The statement shows the requests and amounts granted. Am I to understand that there were no other requests than those shown in the statement?

Mr. Deputy-Speaker: The statement shows the requests received and the amounts granted. Does it mean that those not granted also should be included in the statement?

Dr. Rama Rao: No, Sir.

Mr. Deputy-Speaker: What then is this question about?

Dr. Rama Rao: My question was:

"(a) Will the Minister of Health be pleased to state how many States have requested the Centre for financial aid to specified hospitals and medical institutions during the current financial year?"

Mr. Deputy-Speaker: What is the answer to part (a)?

Shrimati Chandrasekhar: In reply to (a) and (b) two statements are laid on the Table of the House. One gives the assistance already given in 1952-53; and those that are under consideration are given in the other list.

Mr. Deputy-Speaker: Both of them together will make up the list.

Dr. Rama Rao: I have not received answer to my question.

Mr. Deputy-Speaker: That has been answered in that way. Hon. Member has got all the answers.

Dr. Rama Rao: My question is this.....

Mr. Deputy-Speaker: The hon. Minister has not got that information.

Shrimati Renu Chakravarty: May we know whether and why the Medical College in Calcutta was refused grant from the Centre?

Shrimati Chandrasekhar: I have no information. I will give you the answer later on.

Mr. Deputy-Speaker: If individual cases are brought to notice, certainly they will be able to answer.

TELEPHONE EXCHANGES

*985. **Shri Ramji Verma:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the Members of Parliament have complained against the Telephone Exchange working in Delhi and have been demanding replacement of manual telephones; and